

- (iii) The Indian Forest (Pay) Third Amendment Rules, 1974, published in Notification No. G.S.R. 1262 in Gazette of India dated the 30th November, 1974.

[Placed in Library. See No. LT-8725/74.]

13.20 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-EIGHTH REPORT

SHRI S. P. BHATTACHARYYA (Uluberia): Sir, I beg to present the Forty-eighth Report of the Committee on Private Members' Bills and Resolutions.

13.20½ hrs.

STATEMENT RE: DELAY IN IMPLEMENTATION OF THE AWARD ABOUT REINSTATEMENT OF EMPLOYEES OF ANTIBIOTICS PLANT, RISHIKESH

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. R. GANESH): A Memorandum of Settlement between the Employers and Workmen (accepted by the Chairman, IDPL and Labour Inspector, Dehra Dun) was entered into on 28th June, 1972. According to the terms of this Memorandum, three outstanding demands contained in the Charter of Demands dated 10th April, 1972 one of which related to the reinstatement of dismissed employees of the Antibiotics Plant, Rishikesh, got referred to the Minister of Petroleum and Chemicals for decision. The former Minister of Petroleum and Chemicals requested the Labour Minister to look into the matter and convey his decision to him. The former Minister of Petroleum and Chemicals on receipt of the decision of the Labour Minister agreed with it and communicated the same to Shri S. M. Banerjee vide his

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letter dated 11th June, 1974. Managing Director, IDPL was also conveyed this decision through a letter from the Director in the Ministry of Petroleum and Chemicals on the 15th June, 1974. This decision has yet to be implemented by the Management. I have already had a number of meetings with the Labour Union on this matter and other demands. I am calling a meeting of the Management and the Workers Union next week to find out the ways and means of implementing the decision, so that a package of agreement is decided. I shall be making another statement before the current session ends.

SHRI S. M. BANERJEE (Kanpur): Sir, I want to make a submission. I have already written to you.

MR. SPEAKER: There is no rule yet you may make a submission.

SHRI S. M. BANERJEE: The hon. Minister, Shri Ganesh, is making a statement as to why the award given by the Union Labour Minister, Shri Raghunatha Reddy, in the case of twelve dismissed employees of IDPL, Rishikesh has not been implemented.

Sir, the entire case was referred to the Union Labour Minister with the consent of both the parties, namely, the employees and the Chairman, IDPL. As a result of this investigation an award was given in the month of May, 1974 to re-instating all the twelve dismissed employees giving them one-fourth of the wages for the back period. This was sent to the then Union Minister of Petroleum and Chemicals, Shri Barooah, who agreed to it and wrote a letter to me saying that you will be happy to learn that re-instatement orders are under issue. I received this letter in the month of June. I am told the Chairman of the IDPL has spoken to some people that he is not going to implement those orders as that Minister does not exist any more. I do not know why even after two Ministers—one the Labour Minister who has given the award and